

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I seek the leave of the House.

[English]

MR. SPEAKER : Is the leave opposed ?

SOME HON. MEMBERS : Yes.

MR. SPEAKER : Since the leave has been opposed, those in favour of the leave being granted may stand in their places.

SOME HON. MEMBERS : Rose

MR. SPEAKER : I find the number is more than the requisite number.

So, leave is granted.

The Motion will be taken up immediately after the papers are laid on the Table of the House and Matters under Rule 377 are disposed of.

12.32 hrs.

PAPERS LAID ON THE TABLE

Memorandum of Understanding between Power Grid Corporation of India Limited and Ministry of Power etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : I beg to lay on the Table :

- (1) A copy of the Memorandum of understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1997-98.

[Placed in Library. See No. LT-2174/97]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Easter Electric Power Corporation Limited and the Ministry of Power for the year 1997-98.

[Placed in Library. See No. LT-2175/97]

- (3) (i) A copy of the Annual Report (Hindi and

English versions) of the Energy Management Centre, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Energy Management Centre, New Delhi, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-2176/97]

12.33 hrs.

ASSENT OF BILLS

[English]

SECRETARY-GENERAL : Sir, I beg to lay on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 11th April, 1997 :-

- (1) The Appropriation (Railways) No. 3 Bill 1997.
- (2) The Finance Bill, 1997.
- (3) The Appropriation (No. 3) Bill, 1997.
- (4) The Vice-President's Pension Bill, 1997.

(ii) I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to by the President :-

- (1) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1997.
- (2) The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Bill, 1997.
- (3) The Depositories Related Laws (Amendment) Bill, 1997.
- (4) The National Environment Appellate Authority Bill, 1997.
- (5) The Reserve Bank of India (Amendment) Bill, 1997.

- (6) The Telecom Regulatory Authority of India, Bill, 1997.
- (7) The Rice-Milling Industry (Regulation) Repeal Bill, 1997.
- (8) The Seamen's Provident Fund (Amendment) Bill, 1997.

12.34 hrs.

STANDING COMMITTEE ON RAILWAYS

Seventh Report

[English]

SHRI BASU DEB ACHARIA (Bankura) : I beg to present the Seventh Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in their First Report on 'Budgetary Support to Railways'.

12.34½ hrs.

STANDING COMMITTEE ON TRANSPORT AND TOURISM

Twenty-Ninth Report

[English]

DR. A.K. PATEL (Mehsana) : I beg to lay the Twenty Ninth-Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Shipbuilding and Shiprepair Industry in India.

MR. SPEAKER : I think, since the time is very limited, we will take up the Motion at two o'clock in order to avoid confusion.

(Interruptions)

THE PRIME MINISTER (SHRI I.K. GUJRAL) : The Foreign Minister of Japan is coming at two o'clock. I shall not be present at two o'clock.

MR. SPEAKER : The Prime Minister has an engagement at two o'clock with the Foreign Minister of Japan. When Shri Vajpayee starts the debate, he may not be there.

SHRI PRAMOD MAHAJAN (Mumbai - North East) : Will the Prime Minister be coming later on ?

MR. SPEAKER : He will come. The Home Minister will be here.

(Interruptions)

SHRI I.K. GUJRAL : What is your decision, Sir ?

MR. SPEAKER : It is all right. As soon as you are free, please come.

SHRI I.K. GUJRAL : No, Sir. Why I submit it, may I clarify ? . . . (Interruptions)

MR. SPEAKER : Let there be order in the House.

SHRI I.K. GUJRAL : Let me repeat what I requested.

With due respect to the hon. Leader of the Opposition, the Foreign Minister of Japan is on a visit to India. I am hosting a lunch for him just now. He is coming at 1.45 pm. It will take me about two hours. If the Leader agrees, that is, after he speaks, I would like to speak myself. Therefore, my absence will not be good when he is speaking as I cannot hear him. Therefore, I am requesting you, if you can kindly take up the discussion after about four o'clock or at 4.30 pm, whatever suits you.

SHRI PRAMOD MAHAJAN : Mr. Speaker, Sir, according to rules, we can take it up at four o'clock.

MR. SPEAKER : Yes, the rule provides that actually it should be taken up at 4 o'clock unless the Speaker decides otherwise. Now, since the Prime Minister has got engagements, therefore, I think if the House agrees, we can take it up at four o'clock.

(Interruptions)

SHRI SONTOSH MOHAN DEV : Sir, in that case our Motion under Rule 184 should be taken up on Monday because this discussion will not be finished by six o'clock. Yesterday, you said that it may start of six o'clock . . . (Interruptions) Let me finish.

So, the discussion on the Motion under Rule 184 should be shifted to Monday.

MR. SPEAKER : All right, we will take it up on Monday.

Now, we will take up the discussion on the Motion moved by Shri Vajpayee at four o'clock today. I think, the Prime Minister's presence will be needed.